

ITEM NO.1501
[For Judgment]

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).488/2022

K. PURUSHOTTAM REDDY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

[HEARD BY : HON. SURYA KANT AND HON. NONGMEIKAPAM KOTISWAR SINGH,
JJ.]

WITH
W.P.(C) No.718/2022 (PIL-W)

Date : 25-07-2025 These petitions were called on for pronouncement
of judgment.

For Petitioner(s) : Mr. Ravi Shankar Jandhyala, Sr. Adv.
Mr. M.S. Vishnu Sankar, Adv.
Mr. Aditya Santosh, Adv.
Ms. Haritha H, Adv.
Ms. Dimple Nagpal, Adv.
M/s. Lawfic, AOR

Mr. Rao Ranjit, AOR

For Respondent(s) : Mr. K.M. Nataraj, ASG
Mr. Sharath Narayan Nambiar, Adv.
Ms. Indira Bhakar, Adv.
Mr. Vinayak Sharma, Adv.
Mr. Vatsal Joshi, Adv.
Mr. Anuj Srinivas Udupa, Adv.
Mr. Chitransh Sharma, Adv.
Mr. Satvika Thakur, Adv.
Mr. Yogya Rajpurohit, Adv.
Mr. Aayush Saklani, Adv.
Ms. Nikita Capoor, Adv.
Mr. Subramaniam, Adv.

Mr. Maninder Singh, Sr. Adv.
Mr. Prateek Kumar, AOR
Ms. Ashita Chawla, Adv.
Mr. Rangasaran Mohan, Adv.
Mr. Amarpal Singh Dua, Adv.
Mr. Milind Rai, Adv.

1. Hon'ble Mr. Justice Surya Kant pronounced the judgment of the

Bench comprising His Lordship and Hon'ble Mr. Justice Nongmeikapam Kotiswar Singh.

2. The writ petitions are dismissed in terms of the signed reportable judgment.

3. Pending application(s), if any, stands disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR

(signed reportable judgment is placed on the file)